

**Title:** Requested the Government to direct the authorities to reduce the minimum qualifying percentage fixed by the Kendriya Vidyalayas for admission of students to class XI to conduct CBSE examinations parallel to regular Board examinations of the State Government.

SHRI K.H. MUNIYAPPA : Sir, this is regarding the procedure of admission of students to Class XI in Kendriya Vidyalayas affiliated to Central Board of Secondary Education (CBSE).

Kendriya Vidyalayas have set a minimum qualifying percentage of 55 per cent for admission to Class XI in Science and technical streams, and 50 per cent in humanities. State Government has prescribed no such minimum qualifying limit. Deadline for admission in State Government colleges is already over by the time the list of Kendriya Vidyalayas is out. Thus, students are unable to get admission either in Kendriya Vidyalayas or in the State Government colleges. I would request the Government to direct the concerned authorities to reduce the minimum qualifying percentage from 55 to 50 for admission into technical streams and below 50 in case of humanities.

I would also request the Government to ensure conducting of CBSE exams parallel to regular Board examinations of the State Government so that students will have equal opportunity of higher education under the State Board as well as in Kendriya Vidyalayas.

The CBSE has conducted compartmental examinations on all-India basis up to July 31, 2001. Valuation of answer scripts is likely to take some time. On the other hand, Government of Karnataka has fixed 14<sup>th</sup> August, 2001 as the deadline for admission to Class XI, with late fee. Students passing out of these CBSE examinations will not be able to seek admission under State Board if the results of CBSE examination are not declared latest by 10<sup>th</sup> August, 2001. If results are not declared by then, they will lose one academic year.

In Class X Mathematics Examination held on 30<sup>th</sup> July, 2001, one of the questions given was out of the purview of the syllabus prescribed, which the students could not answer. I would request the Government to direct the concerned authorities to grant grace marks in that particular examination so that students would not have to suffer because of loss of marks because of that question.

**पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री संतो कुमार गंगवार) :** महोदय, केन्द्रीय विद्यालय के दाखिले के संदर्भ में माननीय न्यायालय द्वारा जो निर्देश दिए गए हैं, उसके बाद हर सांसद को दो बच्चों के प्रवेश की अनुमति दी गई है। कुछ समस्याएँ माननीय सदस्यों ने यहां पर बताई हैं, जो हर सांसद से संबंधित हैं, तो मैं भी उसका भुक्तभोगी हो सकता हूँ। न्यायालय के निर्देश के बिना अगर उससे अलग हटकर हर विद्यालय के लिए परसेंटेज फिक्स किया गया है, उससे ज्यादा प्रवेश नहीं हो सकता है। माननीय सांसदों ने भावनाएँ व्यक्त की हैं, जिन जनपदों में केन्द्रीय विद्यालय नहीं है, उनके लिए मंत्रालय क्या कर सकता है, यह बात मैं माननीय मंत्री जी के संज्ञान में लेकर आऊंगा (व्यवधान)

**डॉ. रघुवंश प्रसाद सिंह (वैशाली) :** अध्यक्ष महोदय, माननीय मंत्री जी को एक हजार अनुशंसा करने की पावर है (व्यवधान)

सदस्यों को नहीं है। मंत्रियों को तो एक हजार अनुशंसा करने की पावर है। (व्यवधान)

MR. SPEAKER: This will not go on record.

(Interruptions) \*

**श्री संतो कुमार गंगवार :** मैं माननीय मंत्री जी के संज्ञान में ये सारी बातें लाऊंगा और जो भी उसमें योग्य समाधान होगा, वह करवाया जाएगा।

SHRI K.H. MUNIYAPPA : Sir, the hon. Minister has not replied to my query....(*Interruptions*)